

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 41/TT/2022

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2024 for Asset-I 420 kV, 1X 80 MVAR, 3 Phase Bus Reactor in existing GIS bays at 400/220 kV Misa GIS Sub-station (Extn.), Asset II- 2 nos. 132 kV line bays 5 at Biswanath Chariyali Sub-station (for termination of Biswanath Chariyali Itanagar (Arunachal Pradesh) 132 kV D/C (Zebra Conductor) line-line under TBCB) and Asset III- 2 nos. 400 kV (GIS) bays at Silchar and 2 nos. 400 kV (GIS) bays along with 2x80 MVAR Switchable Line Reactors at Misa for 400 kV D/C (Quad) Silchar Misa Transmission line (Line under TBCB scope) under Project "POWERGRID works associated with North Eastern Region Strengthening Scheme-II, Part-B (NERSS-II-B)"
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Assam Electricity Grid Corporation Ltd & Ors.
- Date of Hearing** : 22.5.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present** : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Shri Deep Rao Palpu, Advocate, NER-II TL
Shri Arjun Agarwal, Advocate, NER-II TL
Shri Anita Gupta, NER-II TL
Ms. Anisha Chopra NER-II TL
Shri Saurav Kumar Jha, PGCIL
Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL

Record of Proceedings

The present petition is filed for determination of transmission tariff from COD to 31.3.2024 in respect of the following three numbers of transmission assets under 'Powergrid works associated with North Eastern Region Strengthening Scheme-II, Part-B (NERSS-II-B)':



Asset I- 420 kV, 1X80 MVAR, 3-Phase Bus Reactor in existing GIS bays at 400/220 kV Misa GIS Sub-station (Extn.);

Asset II-2 Nos. 132 kV line bays at Biswanath Chariyali Sub-station (for termination of Biswanath Chariyali-Itanagar (Arunachal Pradesh) 132 kV D/C (Zebra Conductor) line - line under TBCB); and

Asset III- 2 Nos. 400 kV (GIS) bays at Silchar and 2 nos. 400 kV (GIS) bays along with 2X80 MVAR Switchable Line Reactors at Misa for 400 kV D/C (Quad) Silchar-Misa Transmission line (Line under TBCB scope).

2. Learned counsel for the Petitioner submitted that Asset-I has been put into commercial operation within the SCOD and there is no time over-run. There is a time over-run of 90 days and 12 days in case of Asset-II and Asset-III respectively as per the timeline given in the IA. However, there is no time over-run as per the letter extending the SCOD due to the COVID pandemic. Asset-I was put into commercial operation before the SCOD to take care of the voltage problems at the MISA Sub-station. She further submitted that the Petitioner has filed a rejoinder to the reply of NER-II Transmission Limited vide affidavit dated 9.9.2022 and all the information required for the determination of tariff is available on record, therefore, tariff as claimed in the petition may be allowed.
3. Learned counsel for the Respondent, NER-II Transmission Limited submitted that the reply filed by him vide affidavit dated 18.8.2022 may be considered.
4. After hearing the parties, the Commission reserved its order in the matter.

By order of the Commission

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(V. Sreenivas)
Joint Chief (Law)

